

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.
Contempt Application No. 29-B-T/88.

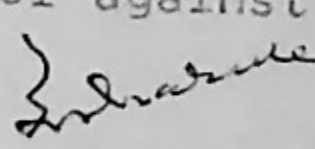
In

T.A.No.1168 of 1986

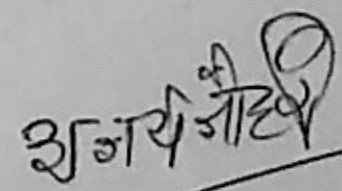
Vishwanath Lal Srivastava ... Applicant
Vs. ...
Union of India & others Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S.Sharma, J.M.

This contempt application ^{was} moved by the applicant on 19.7.1988 ^{for} initiating proceedings for committing the contempt ^{of} this Tribunal against the defendant, as the defendant had failed to comply with the final orders ^{dated 23.10.87} passed by this Tribunal in favour of the applicant. ^{dated 23.10.87} The applicant alleges that he had to receive his arrears of pay under the said order which the defendant did not pay. The applicant has not been appearing before us for the last several dates, today also he is not present. It appears that he has received his dues under the order dated 23.10.1987. In any case we direct the defendant/ opposite parties to make the compliance of the order dated 23.10.87 passed in T.A.No.1168 of 1986 Bishwanath Lal Srivastava Vs. Union of India without further delay ^{if not done already}. The present proceedings are dropped and no action is called for against the defendant.


MEMBER (J).

Dt.10.1.1989.


MEMBER (A).

ha